

Date of Uploading 08 / 01 / 2026

Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting
Held on 19.12.2025 under the Chairmanship of
Shri Ajay Bhadoo, Additional Secretary & Director General of Foreign Trade

Meeting No.14AM26 held on 19.12.2025.

The following members were present in the meeting:-

- | | |
|-----------------------------|------------|
| 1. Shri Abhinav Gupta | Addl. DGFT |
| 2. Shri Rakesh Kumar | Addl. DGFT |
| 3. Shri Lokesh H.D. | Addl. DGFT |
| 4. Shri K. Hrushikesh Reddy | Joint DGFT |
| 5. Shri Satya Raja Sekhar G | Joint DGFT |
| 6. Shri Pravin Nalawade | Joint DGFT |

Following cases were discussed. The decision taken on the individual cases are as under:-

S.NO.	NAME OF THE FIRM
1.	M/s. Flextronics Technologies (India) Private Limited, Tamil Nadu
2.	M/s. Encube Ethicals Private Limited, Maharashtra
3.	M/s. Encube Ethicals Private Limited, Maharashtra
4.	M/s. Reliance Industries Limited, Maharashtra
5.	M/s. Reliance Industries Limited, Maharashtra
6.	M/s. Reliance Industries Limited, Maharashtra
7.	M/s. Reliance Industries Limited, Maharashtra
8.	M/s. Reliance Industries Limited, Maharashtra
9.	M/s. Reliance Industries Limited, Maharashtra
10.	M/s. Tuticorin Bio Energy, Tamil Nadu



11.	M/s. PMEA Solar Tech Solutions Limited, Nashik
12.	M/s. PMEA Solar Tech Solutions Limited, Nashik
13.	M/s. Sanwaria Sweets Private Limited, Jaipur
14.	M/s. Gland Pharma Ltd, Hyderabad
15.	M/s. Sun Pharmaceutical Industries Limited, Delhi
16.	M/s. Pinnacle Life Science Private Limited, Mumbai
17.	M/s. Medreich Limited, Karnataka
18.	M/s. Hetero Labs Limited, Telangana
19.	M/s. Hetero Labs Limited, Telangana
20.	M/s. Balaji Speciality Chemicals Limited, Maharashtra
21.	M/s. Rusan Pharma Limited, Maharashtra
22.	M/s. Rusan Pharma Limited, Maharashtra
23.	M/s. J B Chemicals and Pharmaceuticals Limited, Maharashtra
24.	M/s. Tata Advanced Systems Limited, Bengaluru
25.	M/s. Jindal Ecotex LLP, Panipat
26.	M/s. Enercon Windenergy Private Limited, Karnataka
27.	M/s. Enercon Windenergy Private Limited, Karnataka
28.	M/s. Hindustan Platinum Private Limited, Maharashtra
29.	M/s. Adcock Ingram Limited, Karnataka
30.	M/s. Adcock Ingram Limited, Karnataka
31.	M/s. Meghmani Limited Liability Partnership, Gujarat
32.	M/s. Meghmani Limited Liability Partnership, Gujarat



33.	M/s. Meghmani Limited Liability Partnership, Gujarat
34.	M/s. Alkem Laboratories Limited, Maharashtra
35.	M/s. Shiva Pharmachem Limited, Vadodara
36.	M/s. Chetan Alloys, Jammu and Kashmir
37.	M/s. Chetan Alloys, Delhi
38.	M/s. MM Mezhukkattil Farmeto Private Limited, Kerala
39.	M/s. Japs Holdings Impex Private Limited, Tamil Nadu
40.	M/s. Pmea Solar Systems Private Limited, Maharashtra
41.	M/s. Lactose (India) Limited, Mumbai
42.	M/s. United Rubber Industries (I) Pvt. Ltd.
43.	M/s. Medley Pharmaceuticals Limited, Maharashtra
44.	M/s. R K Products, Kannauj
45.	M/s. Chloride Metals Limited, Kolkata
46.	M/s. Chloride Metals Limited, Kolkata
47.	M/s. Chloride Metals Limited, Kolkata
48.	M/s. Phoenix Foils Private Limited, Mumbai
49.	M/s. Micron Platers, Mumbai
50.	M/s. AACORP Exim India Private Limited, Mumbai

Case No. 01 M/s. Flextronics Technologies (I) Pvt. Ltd., Tamil Nadu.

F.No. HQREPCGPRAPP000001948AM26

Meeting No. 14AM26 held on 19.12.2025

Subject: EUC RELAXATION AND POST REPORT OF SHIPMENTS ANNUALY



Applicant's Statement: Cisco Systems Inc. respectfully requests relaxation of the conditions under Para 10.15(II) of the Handbook of Procedure 2023, as detailed in the attached Letter of Explanation dated November 19, 2025. Cisco manufacturing partner in India, Flex, supports global exports of Cisco products classified under SCOMET Category 8A502, with distribution involving a multi-country, multi-party supply chain. Exported items are distributed to ultimate end-users through a network of Cisco partners, resellers, regional distributors, and retailers. Each product may be re-transferred multiple times before reaching the ultimate end-user. This dynamic, multi-tiered structure is typical for the telecom sector mass market products and makes it operationally unfeasible to track and collect end user certificates (EUCs) from every ultimate end-user through thousands of intermediaries. The administrative burden would be immense for both Cisco and DGFT. Cisco and Flex maintain robust export compliance and transaction screening programs to ensure adherence to Indian and international export control laws, with all intermediaries aware of their obligations to prevent diversion to prohibited uses or end-users. We request: (1) acceptance of EUCs from initial Cisco consignees as sufficient; (2) annual, rather than quarterly, export reporting. These relaxations are critical to enable India emergence as a global technology manufacturing hub, while continuing to meet the security and compliance objectives of DGFT.

Comments of SCOMET Division were seen.

Decision: The Committee went through the justification made by the applicant, discussed the matter at length. After detailed discussion, the Committee decided to accede to the request and allowed to grant relaxation sought by the firm. The firm shall approach the SCOMET division within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/ SCOMET Division)

Case No.02 M/s. Encube Ethicals Private Limited, Maharashtra

F.No. HQRPRCAPPLY00001741AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorisation No. 0311016049 dated 04/07/2022.

Applicant Statement: With reference to above subject, we wish to inform you that we had obtained AA No. 311016049 dt. 04.07.2022 File no. 03AX04001952AM23 as per PC9 condition. We have fulfilled the export obligation to the extent of 100% on pro rata basis. Kindly note: 1. Given below is the summary of import and export done against both the AA. AA No. AA Issued Date 1st API Import Date Last API Import Date 1st Export Date Last Export Date 311016049 04-07-2022 23-07-2022, 23-07-2022 03-12-2022 24-05-2024 2. We have followed the pre-import condition against this Advance



Authorisation. 3. Considering 1st API import vide BOE no. 9698348 dt. 23-07-2022, given below the validity of license as per PC9 condition. 1st API Import 23-07-2022 Initial validity of AA 23-07-2023 1st EOP from RA 23-01-2024 2nd EOP from PRC 23-07-2024 Last Export date 24-05-2024 4. 3 shipping bills are beyond the 1st EOP extension which needs to be regularized for closure purpose only by issuing 2nd EOP from 23-01-2024 to 23-07-2024 as we have already fulfilled the export obligation against the referred license.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311016049 dated 04.07.2022 till 04.07.2024 for regularization purpose only, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/ RA, Mumbai)

Case No.03 M/s. Encube Ethicals Private Limited, Maharashtra

F.No. HQRPRCAPPLY00001752AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorisation No. 311017885 dated 15/09/2022.

Applicant Statement: With reference to above subject, we wish to inform you that we had obtained AA No. 311017885 dt. 15.09.2022 File no. 03AX04003158AM23 as per PC9 condition. We have fulfilled the export obligation to the extent of 100% on pro rata basis. Kindly note: 1. Given below is the summary of import and export done against both the AA. AA No. AA Issued Date 1st API Import Date Last API Import Date 1st Export Date Last Export Date 311017885 15-09-2022 22-09-2022 05-09-2023 27-11-2023 14-07-2024 2. We have followed the pre-import condition against this Advance Authorisation. 3. Considering 1st API import vide BOE no. 2564009 dt. 22-09-2022, given below the validity of license as per PC9 condition. 1st API Import 22-09-2022 Initial validity of AA 22-09-2023 1st EOP from RA 22-03-2024 2nd EOP from PRC 22-09-2024 Last Export date 14-07-2024 4. 4 shipping bills are beyond the 1st EOP extension which needs to be regularized for closure purpose only by issuing 2nd EOP from 22-03-2024 to 22-09-2024 as we have already fulfilled the export obligation against the referred license.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 311017885 dated 15.09.2022 till 15.09.2024 for regularization purpose only, subject to payment of

composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/ RA, Mumbai)

Case No.04 M/s. Reliance Industries Limited, Maharashtra

F.No. HQRPRCAPPLY00001812AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorisation No. 0311042493 dated 25/03/2025.

Applicant Statement: Due to many unforeseen uncertainties in the global market in the last 2 months which has resulted constrained in the availability of non-QCO PTA and consequent delays in Polyester exports. Not only this but many other volatilities in global markets have resulted in non-availability of PTA in international trade-detail is also mentioned in letter.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter and decided to inform the applicant to avail the benefits as per the Notification No. 28/2025-26 dated 28.08.2025.

(Action: Applicant)

Case No.05 M/s. Reliance Industries Limited, Maharashtra

F.No. HQRPRCAPPLY00001813AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorisation No. 0311042488 dated 25/03/2025.

Applicant Statement: Due to many unforeseen uncertainties in the global market in the last 2 months which has resulted constrained in the availability of non-QCO PTA and consequent delays in Polyester exports. Not only this but many other volatilities in global markets have resulted in non-availability of PTA in international trade-detail is also mentioned in letter.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter and decided to inform the applicant to avail the benefits as per the Notification No. 28/2025-26 dated 28.08.2025.

(Action: Applicant)



Case No.06 M/s. Reliance Industries Limited, Maharashtra

F.No. HQRPRCAPPLY00001814AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorisation No. 0311043922 dated 16/05/2025.

Applicant Statement: Due to many unforeseen uncertainties in the global market in the last 2 months which has resulted constrained in the availability of non-QCO PTA and consequent delays in Polyester exports. Not only this but many other volatilities in global markets have resulted in non-availability of PTA in international trade-detail is also mentioned in letter.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter and decided to inform the applicant to avail the benefits as per the Notification No. 28/2025-26 dated 28.08.2025.

(Action: Applicant)

Case No.07 M/s. Reliance Industries Limited, Maharashtra

F.No. HQRPRCAPPLY00001815AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorisation No. 0311043923 dated 16/05/2025.

Applicant Statement: Due to many unforeseen uncertainties in the global market in the last 2 months which has resulted constrained in the availability of non-QCO PTA and consequent delays in Polyester exports. Not only this but many other volatilities in global markets have resulted in non-availability of PTA in international trade-detail is also mentioned in letter.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter and decided to inform the applicant to avail the benefits as per the Notification No. 28/2025-26 dated 28.08.2025.

(Action: Applicant)



Case No.08 M/s. Reliance Industries Limited, Maharashtra

F.No. HQRPRCAPPLY00001817AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorisation No. 0311043931 dated 16/05/2025.

Applicant Statement: Due to many unforeseen uncertainties in the global market in the last 2 months which has resulted constrained in the availability of non-QCO PTA and consequent delays in Polyester exports. Not only this but many other volatilities in global markets have resulted in non-availability of PTA in international trade-detail is also mentioned in letter.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter and decided to inform the applicant to avail the benefits as per the Notification No. 28/2025–26 dated 28.08.2025.

(Action: Applicant)

Case No. 09 M/s. Reliance Industries Limited, Maharashtra

F.No. HQRPRCAPPLY00001821AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorisation No. 0311042487 dated 25/03/2025.

Applicant Statement: Due to many unforeseen uncertainties in the global market in the last 2 months which has resulted constrained in the availability of non-QCO PTA and consequent delays in Polyester exports. Not only this but many other volatilities in global markets have resulted in non-availability of PTA in international trade-detail is also mentioned in letter.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter and decided to inform the applicant to avail the benefits as per the Notification No. 28/2025–26 dated 28.08.2025.

(Action: Applicant)

Case No.10 M/s. Tuticorin Bio Energy, Tamil Nadu



F.No. HQRPRCAPPLY00001742AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorisation No. 3211003699 dated 22/09/2022.

Applicant Statement: With reference above Advance License No. 3211003699 dt 22/09/2022, We have obtained Advance Authorisation No. 3211003699 dt 22/09/2022 from JDGFT, Coimbatore for import of MAGNESIUM SCRAP INGOTS" in qty-240000.000 KGS against export of the MAGNESIUM ALLOY INGOTS (PURITY-(80-92%)) in Qty ? 200000.000 kgs issued under F.No. 32AX04000243AM23 as per SION. We had made imports of MAGNESIUM SCRAP INGOTS? vide bill of Entry as per given in ANF-4F? in Total Qty-218970.970 kgs and We are able to fulfill Export of ?MAGNESIUM ALLOY INGOTS (PURITY-(80-92%)) in Qty-100289.100 Kgs out of EO 168871.000 kgs by our above said Advance Authorisation No. 3211003699 DT 22/09/2022 within Valid EO Period as per approved Norms Committee vide case F.No.1/NC/1/MEET/SEP/202223/13 DT 14-10-2022.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3211003699 dated 22.09.2022 for a further period 06 months i.e. upto 31.03.2026, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/ RA, Coimbatore)

Case No.11 M/s. PMEASolar Tech Solutions Limited, Nashik

F.No. HQRPRCAPPLY00001743AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Request for amendment and extension of the Export Obligation (EO) period against Advance Authorisation No. 3111001578 dated 22/07/2022.

Applicant Statement: We wish to submit a request for amendment and extension of the Export Obligation (EO) period under Advance License No. AA 3111001578 DT.22.07.2022. The license was obtained based on a confirmed export order, and we had initiated imports accordingly. However, due to unforeseen internal issues, the original export order was cancelled. The imported items remain with us, but the export product was order-specific and tailored to the buyer's requirements, making it unsuitable for alternate use at that time. We have now received a new export order wherein the imported material can be effectively utilized, although the export item description differs

from the original. In light of this, we kindly request the PRC to allow amendment to the export item description to align with the new buyer's requirements.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3111001578 dated 22.07.2022 for a further period 06 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/ RA, Pune)

Case No.12 M/s. PMEA Solar Tech Solutions Limited, Nashik

F.No. HQRPRCAPPLY00001744AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Request for amendment and extension of the Export Obligation (EO) period against Advance Authorisation No. 3111001768 dated 27/10/2022.

Applicant Statement: We wish to submit a request for amendment and extension of the Export Obligation (EO) period under Advance License No. AA 3111001768, issued on 27.10.2022. The license was obtained based on a confirmed export order, and we had initiated imports accordingly. However, due to unforeseen internal issues, the original export order was cancelled. The imported items remain with us, but the export product was order-specific and tailored to the buyer's requirements, making it unsuitable for alternate use at that time. We have now received a new export order wherein the imported material can be effectively utilized, although the export item description differs from the original.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No.3111001768 dated 27.10.2022 for a further period 06 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/ RA, Pune)

Case No.13 M/s. Sanwaria Sweets Private Limited, Jaipur

F.No. HQRPRCAPPLY00001748AM26

Meeting No.14AM26 held on 19.12.2025



Subject: Extension of EOP against Advance Authorisation No. 1311003101 dated 21/06/2024.

Applicant Statement: Due to unforeseen international trade restrictions and tariff revisions imposed by the United States Government, our committed exports to the US market could not be executed within the prescribed time period. These sudden tariff rule changes disrupted our confirmed orders, as our buyers either withheld or delayed shipments until tariff-related issues were resolved. Since the majority of our Advance Authorization exports were targeted towards the US market, this regulatory change was beyond our control and directly impacted our export performance. Despite our best efforts to explore alternate markets, we could not achieve the required volumes within the stipulated period. We therefore humbly request your good office to kindly grant us an extension of time to fulfill our Export Obligation. This extension will allow us to complete the committed exports as market conditions have started stabilizing, and we are actively in discussions with alternative buyers to ensure compliance with the scheme provisions. We assure you that we remain committed to meeting our obligations under the Advance Authorization scheme and request your kind consideration of this genuine difficulty, which arose solely due to external trade policy changes beyond our control.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 1311003101 dated 21.06.2024 for a period of 01 year from the date of clearance of each import consignment by Customs Authority subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/RA, Jaipur)

Case No.14 M/s. Gland Pharma Ltd, Hyderabad

F.No. HQRPRCAPPLY00001714AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorisation No. 0911006752 dated 14/02/2024.

Applicant Statement: Request for EOP extension against Advance Authorisation No.0911006752 Dt.14.02.2024 as per Para 4.40 (d) of HBP 2023 - reg. Ref File No: 09AX04001018AM24 Dtd.08.02.2024 We has obtained the Advance Authorization No. 0911006752 Dt.14.02.2024 RA Hyderabad under Appendix-4J condition on export order. We wish to inform you that we have fulfilled the export obligation Quantity 22.15% to the extent FOB Value \$ 2,72,805.00 within the export obligation period.



Unfortunately, due to reduced demand in the market, we unable to meet the remaining export obligation within validity. However, we have obtained the valid export orders that will allow us to fulfil the remaining export obligation Quantity 77.85% to the extent of FOB value \$ 958,820.00 with Value addition 290.60%. Hence, we would humbly request your good self to grant us the extension of export obligation period for a further 6 months from approval. In view of the above, we request you to grant us EOP extension for six months from the issue of minutes of meeting to complete the balance export obligation. We request an early decision in this regard.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0911006752 dated 14.02.2024 for a period of 24 months from the date of clearance of each import consignment by Customs Authority subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/RA, Hyderabad)

Case No.15 M/s. Sun Pharmaceutical Industries Limited, Delhi

F.No. HQRPRCAPPLY00001526AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorisation No. 0511021447 dated 10/10/2023.

Applicant Statement: Export obligation against said authorization was completed up to extent of 39.57 % in terms of quantity (i.e. 74,56,800 Numbers) within the initial and extended validity from the date of BOE . Please note that due to slow demand of the resultant product in foreign market we have been unable to fulfil balance export obligation of 60.43%. i.e. (18846205 Number) However, we have confirmed export orders in hand now which are planned for execution in coming months. Hence, requesting PRC committee to consider our case to grant 2nd EOP extension of further Six months enabling us to complete the balance export obligation. In view of the above explanation, we hereby request your good office to kindly allow 2nd EOP extension against aforesaid Advance Authorization up to 20.04.2026 in order to complete balance Export Obligation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511021447 dated 10.10.2023 for a period of for a period of 24 months from the date of clearance of each import consignment by Customs Authority, subject to payment of composition fee



as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/CLA, New Delhi)

Case No.16 M/s. Pinnacle Life Science Private Limited, Mumbai

F.No. HQRPRCAPPLY00001543AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorisation No. 310827212 dated 22/02/2019, 310829813 dated 20/06/2019, 310831602 dated 17/09/2019, 310831780 dated 25/09/2019, 310833623 dated 23/12/2019, 310836832 dated 23/06/2020, 310837126 dated 10/07/2020 AND 310839206 dated 28/10/2020.

Applicant Statement: Around and during COVID period, due to changes in staff in both the departments, viz., Marketing and Export Documentation, despite having 8 active advance authorisations of various products, export shipments got cleared under draw back. ? Immediately after lockdown, we approached various customs ports, from where the shipment had happened, for conversion of Shipping Bills from Draw Back to Advance Authorisation. Our request dated 12/05/2021, at JNPT was rejected on the ground that application for amendment should have been done within 3 months of LEO Date. Rejection was communicated on 30/11/2021. Aggrieved by the rejection we filed Write petition no 804 of 2022 in Hon'ble High Court of Judicature of Mumbai. After Hon'ble High Court of Judicature of Mumbai's decision, the Commissioner of Customs re-examine the matter without invoking the time limitation as stipulated in Board's Circular and rejected the application vide order dated 22/08/2022. Aggrieved by the rejection we applied before Hon'ble CESTAT, which set aside the order passed by the Commissioner of Customs, JNPT and directed to consider our application without considering the benefits that may flow to us and to strictly adhering to the judicial determinations as set out in several decisions. Meanwhile we returned all the Draw Back benefits before applying to CESTAT. The Commissioner of Customs, JNPT, again rejected our application based on Regulations of 2025. We are in the process of analyzing the Order and shall take decision on further appealing to higher authority. MEANWHILE, if we are of the opinion that if we could get EOP extension from DGFT, we can export under the license and meet the obligation. This will help us avoid duty and interest cost as it's very tough to stand in international market with avoidable costs. Request: Kindly grant us EOP extension till 31/07/2026 and oblige.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)



Case No.17 M/s. Medreich Limited, Karnataka

F.No. HQRPRCAPPLY00001584AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorisation No. 0711005086 dated 24/08/2022.**Applicant Statement:** We have obtained Advance Authorization No.0711005086 dated 24.08.2022 towards import of Urapidil IH and export of Urapidil 30MG Capsules , Urapidil 60MG Capsules and Urapidil 90MG Capsules. We have completed 50% of exports within the validity period of 12 months. As per the Buyer's schedule we have exported the remaining quantities during Aug23 to July24 i.e. from 13-23 months period. We hereby request you to extend the export obligation period upto 15.07.2024 for regularisation purpose.**Decision:** The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711005086 dated 24.08.2022 period of for a period of 24 months from the date of clearance of each import consignment by Customs Authority subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.**(Action: Applicant/RA, Bengaluru)****Case No.18 M/s. Hetero Labs Limited, Telangana**

F.No. HQRPRCAPPLY00001581AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorisation No. 0911002596 dated 02/03/2022.**Applicant Statement:** Due to delay/cancellation of export orders, we were unable to fulfil entire export obligation within the validity period of the Authorization. Now we are receiving/having export orders for the above export product to fulfil balance export Obligation. In view of the facts stated above, it is requested that export obligation period may kindly be extended up to 02.03.2026 for fulfilment of balance export obligation.**Decision:** The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0911002596 dated 02.03.2022 for a further period of 06 months i.e. up to 02.03.2026 subject to payment of composition fee as per policy provisions and confirmation that the imports

are from registered sources. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/ RA, Hyderabad)

Case No.19 M/s. Hetero Labs Limited, Telangana

F.No. HQRPRCAPPLY00001580AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorisation No. 0910062066 dated 25/05/2015.

Applicant Statement: Due to cancellation/delay in export orders, we are unable to fulfil the export obligation within the original EO period. Later on, we have received Export Orders and completed Export Obligation within 2nd EO period. Now, we request you to extend the export obligation periods 1st and 2nd i.e. up to 25.11.2017 to consider the exports already made during 2nd EO period for fulfilment of Export Obligation for closure of Advance Authorization.

Decision: The Committee went through the statements made by the applicant and discussed the matter at length and decided to seek a detailed report from RA on the issue.

(Action: Applicant/RA, Hyderabad)

Case No.20 M/s. Balaji Speciality Chemicals Limited, Maharashtra

F.No. HQRPRCAPPLY00001559AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorisation No. 3111002067 dated 08/03/2023.

Applicant Statement: We are holding Advance Authorization No. 3111002067 dated 08/03/2023 with RA File No. 31AX04000360AM23 dated 03/03/2023. For the said authorization, we have already availed two extensions of the Export Obligation (EO) period, and the current validity is up to 08/09/2025. However, the required export quantity as per the export obligation could not be completed within this period. The main reason for non-fulfilment of the export obligation is the continuous decline in the foreign value of our export product. Further, due to availability of low-priced material from other countries, the demand for our product in international markets has significantly decreased. Consequently, we could not achieve 100% of the prescribed export obligation. In view of this, the application for redemption of the said authorization is also pending. Considering the above circumstances, we humbly request your good office to

kindly grant us a further extension of six months in the export obligation period of the aforesaid Advance Authorization, so that we may complete the balance obligation. We assure you of our best efforts to comply with the export obligation within the extended period.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3111002067 dated 08.03.2023 for a further period of 06 months i.e. up to 08.03.2026 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/RA, Pune)

Case No.21 M/s. Rusan Pharma Limited, Maharashtra

F.No. HQRPRCAPPLY00001647AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorisation No. 0311028364 dated 31/10/2023.

Applicant Statement: We got initial purchase order from our customer and based on that purchase order we had applied the advance authorisation but our customer cancelled the order due to low demand and we had find out an another customer and they had issued their purchase order and we need your AA extension to complete the EO. Request you to kindly allow us six months EO from the date of issuance of EO from local RA

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311028364 dated 31.10.2023 for a period of 24 months from the date of clearance of each import consignment by Customs Authority subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/RA, Mumbai)

Case No.22 M/s. Rusan Pharma Limited, Maharashtra

F.No. HQRPRCAPPLY00000844AM26

Meeting No.14AM26 held on 19.12.2025



Subject: Extension of EOP against Advance Authorization No. 0311027689 dated 06/10/2023.

This is a defer case of PRC Meeting No.09AM26 held on 29.07.2025 (Case No.31) wherein Committee decided to ask the firm the period for which extension of EO is sought for as the same is not clear in the application.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. Our customer had requested to delay the shipping date hence we delayed and now they are requested to us dispatch the material as early as possible hence we hereby request you to kindly give us the permission to manufacture and export the product to close the export obligation and close the AA.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.23 **M/s. J B Chemicals and Pharmaceuticals Limited, Maharashtra**

F.No. HQRPRCAPPLY00001653AM26

Meeting No. 14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorisation No. 0311026264 dated 11/08/2023.

Applicant Statement: Kindly note that, we could not complete our Export obligation within the given validity i.e. within 12 months from the date of first import 26.09.2023 to 06.08.2024 Also major exports fulfilled within 1st EOP extn i.e. between 11.02.2025 to 11.08.2025 However please note that we have orders in hand for balance EO which will suffice the pending EO therefore requesting for 2nd EOP extn upto 04.02.2026 CA certified consumption certificate also attached with the application-PFA. Hope you find the same in order.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311026264 dated 11.08.2023 for a period of 24 months from the date of clearance of each import consignment by Customs Authority, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/ RA, Mumbai)

Case No.24 **M/s. Tata Advanced Systems Limited, Bengaluru**

F.No. HQRPRCAPPLY00001764AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorisation No. 0711005236 dated 14/09/2022.

Applicant Statement: TATA Advance Systems Limited is engaged in manufacture of defence equipment including Optronics and are supplying these products to the Indian ministry of Defence and International Ministry of Defence . We have obtained Advance Authorisation (AA) No. 0711005236 dated 14th September 2022, for the import of components used in the manufacturing of the following products to be exported to the National Defence of the Kingdom of Morocco: 1. RAJAK I-7D Night Vision Goggles ? Quantity: 1034 Nos 2. RAJAK I-222B NVD Helmet Mounted Night Sight ? Quantity: 198 Nos As per the AA, the exports were substantially completed with the following details: 1. RAJAK I-7D Night Vision Goggles (Description) , 1034 Nos (Quantity as per AA) , 996 Nos (Quantity Exported - 96.3% completed) , 38 Nos (Balance for Export - 3.7%)) 2. RAJAK I-222B NVD Helmet Mounted Night Sight (Description) , 198 Nos (Quantity as per AA) , 176 Nos (Quantity Exported - 88.9% completed) , 22 Nos (Balance for export - 11.1%) The validity of the Export Obligation (EO) was initially set for 18 months, expiring on 14th March 2024. However, due to various global supply chain scenario, the EO was extended twice, with the current validity now extending until 14th March 2025. We have made substantial exports as per the authorisation. The contract for this export was signed on 3rd Jan 2022 with a delivery timeline of 9 months. Unfortunately, due to the prevailing geopolitical situation, particularly the ongoing Russia-Ukraine war and global supply chain scenario, our sub-vendors were required to redirect their supplies to high-demand locations. As a result, this caused delays in the procurement of critical components necessary for the manufacturing of the above products to complete the export obligations fully. We are pleased to inform you that the necessary components have now been imported. The manufacturing process is on and is expected to be completed in the next 5-6 months. Thereafter this would be subjected to customer inspection etc., However, given that the current validity period of the Advance Authorisation has expired, we respectfully request a further extension of nine months from the date of expiry of AA to enable us to complete the balance export obligations. Additionally, we have obtained an extension for the DDP license for these products (a copy is attached for your reference. We sincerely request your understanding and consideration of our request for the further extension of the Advance Authorisation to fulfil the remaining export obligations.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711005236 dated 14.09.2022 for a further period of 06 months i.e. up to 14.03.2026, subject to payment of composition fee as per policy provisions. The firm shall approach RA



concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/RA, Bengaluru)

Case No.25 M/s. Jindal Ecotex LLP, Panipat

F.No. HQRPRCAPPLY00000960AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorization No. 3311001114 dated 13/03/2023.

This is a defer case of PRC Meeting No.10M26 held on 26.08.2025 (Case No.18) wherein committee defer the case and seek a detailed report from RA Panipat and the concerned norms committee to take a final decision.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We, Jindal Ecotex LLP a recognized manufacturer and exporter of Acrylic Yarn bearing HSN: 55096900 with our registered office located at E-43, Industrial Area, Near old court, Panipat, Panipat, 132103 Contact No: 9896051537 , PANIPAT , PANIPAT , HARYANA, 132103 and holding IEC No. AASFJ7431J humbly submit this application seeking a compassionate consideration. Request letter is attached for your kind reference mentioning all the facts regarding NON-fulfillment of EO.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.26 M/s. Enercon Windenergy Private Limited, Karnataka

F.No. HQRPRCAPPLY00001775AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorization No. 0711001205 dated 01/06/2021.

Applicant Statement: The cargo arrived at the port before the due date for EO extension (01-12-2023). Due to vessel berthing delays caused by flooding and heavy rainfall at the port (Shipping bill got filled later stage) shipping bill no. 6274400 dated 27.12.2023. We request you kindly help us and accept our request and give us EOP Extension.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711001205 dated 01.06.2021 for a further period of 01 month i.e. upto 31.12.2023 for regularization purpose only, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/RA, Bengaluru)

Case No.27 M/s. Enercon Windenergy Private Limited, Karnataka

F.No. HQRPRCAPPLY00001776AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorization No. 0711001206 dated 01/06/2021.

Applicant Statement: The cargo arrived at the port before the due date for EO extension (01-12-2023). Due to vessel berthing delays caused by flooding and heavy rainfall at the port (Shipping bill got filled later stage) shipping bill no. 6274400 dated 27.12.2023. We request you kindly help us and accept our request and give us EOP Extension.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711001206 dated 01.06.2021 for a further period of 01 month i.e. upto 31.12.2023 for regularization purpose only, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/RA, Bengaluru)

Case No.28 M/s. Hindustan Platinum Private Limited, Maharashtra

F.No. HQRPRCAPPLY00001782AM26



Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorization No. 0310837039 dated 06/07/2020.

Applicant Statement: We Hindustan Platinum Private Limited is manufacturer and exporter of various catalyst and precious metal products required for various industries to carrying out manufacturing activities. We are having refinery facilities for processing waste & scrap of industries to recover precious metals. We are exporting our products and refining services to more than 30 countries worldwide and by considering our contribution in exports, we were awarded by prestigious AEO (Authorized Economic Operator) Tier 2 certificate by Central Board of Indirect Taxes & Customs, Ministry of Finance, Govt of India. We are holding LBMA (London Bullion Market Association) and LPPM (London Platinum & Palladium Market) Good deliver refiner certificate along with the accreditation certificate by NABL. With reference to the above, we were issued Advance Authorisation No. 0310837039 dated 06/07/2020 (copy attached) for job work purpose which was later revalidated to 06/01/2022. We had partially imported the items listed at serial number 3 i.e. Spent Spinnerets Thimbles quantity of 64.125 Kgs, serial number 5 i.e. Spent Cluster Holders quantity of 11.630 Kgs and serial number 1 i.e. Spent Platinum Crucible quantity of 0.200 Kgs in the above licence and exported the items listed at serial number 3 i.e. Spinnerets Thimbles quantity of 60.680 Kgs only. We had started export and import during August 2020 to December 2021, copy of import & export statement are attached for your ready reference. Sir, due to COVID-19 pandemic we could not export the remaining quantity, which is lying at our end and there is unfulfilled obligation to sent it back to the customer but the licence validity is expired on 06/01/2022. Considering the above facts, we request your kind good-self to look-into the matter and allow us to export balance items to original supplier with extended validity.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.29 M/s. Adcock Ingram Limited, Karnataka

F.No. HQRPRCAPPLY00001785AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorization No. 0710115926 dated 26/12/2019.

This is a review case of PRC Meeting No.26AM25 held on 25.02.2025 & 27.02.2025 (Case No.100) wherein Committee had rejected the case.



Applicant Statement: We were imported the input item based on the Export projection orders and it was unfortunate due to various market condition in the foreign countries; we could not complete the export obligation in time but completed entire export obligation by clubbing and realized export proceeds against the same. we have to regularize the license with the total exports made against the license.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.30 M/s. Adcock Ingram Limited, Karnataka

F.No. HQRPRCAPPLY00001786AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorization No. 0710113013 dated 23/03/2018.

This is a review case of PRC Meeting No.26AM25 held on 25.02.2025 & 27.02.2025 (Case No.99) wherein Committee had rejected the case.

Applicant Statement: We were imported the input item based on the Export projection orders and it was unfortunate due to various market condition in the foreign countries; we could not complete the export obligation in time but completed entire export obligation by clubbing and realized export proceeds against the same. we have to regularize the license with the total exports made against the license.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.31 M/s. Meghmani Limited Liability Partnership, Gujarat

F.No. HQRPRCAPPLY00001784AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorization No. 0811007102 dated 25/01/2023.



Applicant Statement: We have fulfilled export obligation for 11000.000 KGS out of 1000000 KGS and pending EO for 989000 KGS. As per statement of export and import enclosed. Due to the slow demand for our products in the foreign market and the sluggish international economy, we were unable to fulfill the export obligation within the initial and extended EOP periods. The demand was particularly low, and our buyer was not in a position to place further orders. However, we are pleased to inform you that our buyer has now placed additional orders, and we will complete the balance export during the extended period with the orders currently in hand. For your kind consideration we furnish herewith export order copies with pending export order statement. A genuine bona fide and having status holder THREE STAR EXPORT HOUSE CERTIFICATE. We request you to consider our case and allowed extend the Export obligation period for 06 [SIX] month from the dated of consider this application. We hereby confirm and declare that we must fulfil our export obligation once the export obligation period extends. In view of the above We request you to please consider it as a special case and Extend EO period further for SIX (06) months from the date of approval of application.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0811007102 dated 25.01.2023 for a period of 06 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/ RA, Ahmedabad)

Case No.32 M/s. Meghmani Limited Liability Partnership, Gujarat

F.No. HQRPRCAPPLY00001794AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorization No. 0811007613 dated 20/03/2023.

Applicant Statement: We have fulfilled export obligation for 8225.000 KGS out of 300000 KGS and pending EO for 291775 KGS. As per statement of export and import enclosed. Due to price fluctuation in the international market and not availed of export order for export product we have not fulfilled export obligation. Now we have a export order and are committed to fulfilling our export obligation. We hereby confirm and declare that we must fulfil our export obligation once the export obligation period extends. For your kind consideration we furnish herewith export order copies with pending export order statement. A genuine bona fide and having three-star export house certificate we request you to consider our case and allowed Export obligation for

06 [SIX] month from the dated of consider this application. In view of the above We request you to please consider it as a special case and Extend EO period further for SIX (06) months from the date of approval of application.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0811007613 dated 20.03.2023 for a period of 06 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/RA, Ahmedabad)

Case No.33 M/s. Meghmani Limited Liability Partnership, Gujarat

F.No. HQRPRCAPPLY00001795AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorization No. 0811006968 dated 01/11/2023.

Applicant Statement: Please note that we have already fulfilled 100% export obligation on 300000 KGS on 28.09.2024 as per statement of export enclosed. As per rejection letter some technical reason overseas buyer rejected the exported goods against vide shipping bill no.6531794 dated 17.012.2024 25000 KGS. Same material was cleared vide BOE No. 3656127dated 02.08.2025. Copy enclosed. Due to export goods returned EO shortfall for 25000.000 KGS against this licence and pending Export Obligation. For your kind consideration we furnish herewith export order copies with pending export order statement. A genuine bona fide and having status holder THREE STAR EXPORT HOUSE CERTIFICATE. We request you to consider our case and allowed extend the Export obligation period for 06 [SIX] month from the dated of consider this application. We hereby confirm and declare that we must fulfil our export obligation once the export obligation period extends. In view of the above We request you to please consider it as a special case and Extend EO period further for SIX (06) months from the date of approval of application.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0811006968 dated 01.11.2023 for a period of 06 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.



(Action: Applicant/RA, Ahmedabad)

Case No.34 M/s. Alkem Laboratories Limited, Maharashtra

F.No. HQRPRCAPPLY00001790AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorization No. 0311021373 dated 20/02/2023.

Applicant Statement: We are one of the pharmaceutical product manufacture exporters holding 4-star export house certificate, obtained advance license for import of raw material and imported under Normal condition. We have exported 88.21% in the initial validity & 6 months extended validity twice as per policy, due to production constraint we could not fulfilled the order in time, now we are in a position to export the goods, but the validity period of export obligation period is expired, so we required 6 months extension of EO period for completing the 100% export obligation. We are requested to kindly grant us 6-month EO extension to complete the exports as per our import made. Licence obtained on 20.02.2023 accordingly E.O. Is valid upto: 20.08.2024 and first 6 month extension granted upto: 20.02.2025 & second 6 month extension upto 20.08.2025 as per Normal condition. Now we required further 6 months i.e. Up to: 20.02.2026 to complete the full export obligation as import made.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311021373 dated 20.02.2023 for a further period of 06 months i.e. up to 20.02.2026 subject to payment of composition fee as per policy provisions and confirmation that the imports are from registered sources. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/RA, Mumbai)

Case No.35 M/s. Shiva Pharmachem Limited, Vadodara

F.No. HQRPRCAPPLY00001791AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorization No. 3411003687 dated 04/05/2023.

Applicant Statement: With reference to the above subject, we would like to bring to your kind attention that during the initial Export Obligation (EO) validity period of the

said Advance Authorisation, we have fulfilled 45% of the EO in terms of quantity against the corresponding imports. Subsequently, we had applied to the Policy Relaxation Committee (PRC) for an extension of the EO validity period by 6 months, and we sincerely thank the PRC for approving our request. During this extended period, we were able to fulfil an additional 55 MT of the EO, out of the pending 175 MT. As of now, a quantity of 120 MT remains to be exported in order to fully meet our EO commitment. However, due to unforeseen global circumstances ? particularly the ongoing Russia-Ukraine war, and the recent imposition of a 50% tariff by the United States on Indian exports ? the market has become highly volatile, and we have not been able to secure the expected export orders during the validity period. We are actively pursuing export opportunities and are optimistic that the situation will improve in the coming months. In order to fulfil the remaining EO quantity of 120 MT, we kindly request an extension of the Export Obligation Validity Period by an additional 6 months.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3411003687 dated 04.05.2023 for a period of 06 months from the date of endorsement, subject to payment of composition fee as per policy provisions and confirmation that the imports are from registered sources. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/RA, Vadodara)

Case No.36 M/s. Chetan Alloys, Jammu and Kashmir

F.No. HQRPRCAPPLY00001797AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorization No. 1811000020 dated 24/03/2023.

Applicant Statement: This is with reference to the above subject; due to bad scenario in the International Market we were not able to fulfill the export Obligation. Now we are able to make the export. So, you are requested to kindly grant us the Extension of Export obligation period for 6 months from the date of endorsement on the Advance License We have already attached the details of Import made against the above License.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 1811000020 dated 24.03.2023 for a period of 06 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA



concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/RA, Jammu)

Case No.37 M/s. Chetan Alloys, Jammu and Kashmir

F.No. HQRPRCAPPLY00001793AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorization No. 1811000019 dated 22/03/2023.

Applicant Statement: This is with reference to the above subject; due to bad scenario in the International Market we were not able to fulfill the export Obligation. Now we are able to make the export. So, you are requested to kindly grant us the Extension of Export obligation period for 6 months from the date of endorsement on the Advance License We have already attached the details of Import made against the above License.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 1811000019 dated 22.03.2023 for a period of 06 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/RA, Jammu)

Case No.38 M/s. MM Mezhukkattil Farmeto Private Limited, Kerala

F.No. HQRPRCAPPLY00001799AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorization No. 1011002606 dated 23/08/2024.

Applicant Statement: We wish to submit the following for your kind consideration and sympathetic approval: 1. We had obtained Advance Authorization No. 1011002606 dated 23.08.2024 for import of Natural Rubber .The total quantity permitted under the authorization was 101.148 MT, out of which we have imported 60.480 MT. The entire imported quantity has been fully utilized in the manufacture of tyres. 2. As per Appendix



4J of HBP, the Export Obligation Period (EOP) for Natural Rubber is six months from the date of import, extendable by an additional three months. We had availed this extension; however, the EOP expired on 07.07.2025. 3. Despite our best efforts, we could not fulfil the export obligation within the prescribed period due to the following circumstances, which were beyond our control: This is a new project, and the commissioning of the factory got delayed due to logistical and operational reasons. Production of tyres has only recently commenced, and ramping up production took longer than anticipated. Also, Tyres require rigorous field trials to ensure product quality and meet customer specifications, which is a time-intensive process. We have initiated trial shipments of approximately 3 MT to customers in the UAE to validate product performance and gain market acceptance. Expected orders from US customers were delayed owing to recent international trade disputes, affecting export schedules. We are actively planning marketing initiatives overseas, particularly in Europe, to expand our export market and ensure sustainable fulfilment of the export obligation. The entire imported quantity of Natural Rubber has been exclusively used for tyre production and is available for export, ensuring strict compliance with the authorization. 4. In view of the above, we respectfully assure the Committee that, given an extension of six months, we will be able to fully meet our export obligation. We sincerely request the Committee to consider our case favorably, keeping in mind that: o The delay was caused due to factors beyond our control, and not due to any negligence on our part. o The imported raw material has been properly utilized in production, and the finished goods are ready for export. o Approval of this extension will allow us to safeguard our project investment and contribute positively to exports from India. In light of the above, we humbly plead with the Committee to grant a further extension of six months for fulfilling our Export Obligation under the said authorization. We assure the Committee that we will make every effort to complete the exports within the extended period. We remain hopeful of your kind consideration and approval of our request.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.39 M/s.Japs Holdings Impex Pvt. Ltd.TN

F.No. HQRPRCAPPLY00001015AM26

Meeting No.14AM26 held on 19.12.2025

Subject: EOP extension of six EPCG Authorizations No.3230026464 dt 22.11.2017, 3230026631 dt 10.01.2018, 3230027014 dt 12.06.2018, 3230027787 dt 20.03.2019, 3230028337 dt 06.11.2019 and 3230028480 dt 17.12.2019.

Applicant Statement: We have requested for relaxation in exports obligation from 6 times to 2 times in our EPCG (export promotion in capital goods) our total value of



EPCG is 506,629,324 (2 x times of EPCG =1013258647) as per our record of 6 licenses. coconut water market in India going down in last 3 years continually hence other country have reasonable rate for the same and they are exporting to other country in very competitive price.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.40 M/s.PMEA Solar Systems Pvt. Ltd. Mumbai

F.No. HQRPRCAPPLY00001875AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorization No. 0311017323 dated 18/02/2022.

This is review case of PRC Meeting No.12AM26 held on 23.10.2025 (Case No.08) wherein Committee had rejected the case.

Applicant Statement: We have obtained Advance License and export obligation is also in process but due to cancelled export order for Torque tube 3.5mm we have short of export obligation. As specification of our product is custom made we need specific type of order. Hence we need Extension for completion of Export Obligation.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.41 M/s. Lactose (India) Limited, Mumbai

F.No HQRPRCAPPLY00001809AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorization No. 0311023483 dated 11/05/2023.

Applicant Statement: Due to Cancelled Export order from foreign Buyer, we were not able to fulfill export Obligation in Original and Extended period in the Advance

Authorisation, We request you to grant us extension in export obligation period of Advance Authorisation upto: 11.05.2026 to fulfil balance Export Obligation of Advance Licence No0311023483 Authorisation Date 11/05/2023.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311023483 dated 11.05.2023 for a further period of 06 months i.e. upto 11.05.2026, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/RA, Vadodara)

Case No.42 M/s. United Rubber Industries (I) Pvt. Ltd., Thane.

F.No. HQRPRCAPPLY00001811AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorization No. 0311017837 dated 13/09/2022.

Applicant Statement: We are one of the Manufacturer Exporter of Parts & Accessories of Motor Vehicle holding 3 Star Export House Certificate, obtained Advance License for Import of Raw Material and Imported under Policy Circular No. 9. We have extended Export Obligation Period till 13.09.2025 but we are unable to fulfill the Export Obligation due to: 1. Indian Exporters are struggling after US President imposed 50 percent tariffs for major sectors. Businesses in India, reports drastic order reductions for each and every sectors. Exporters are offering steep discounts to maintain buyer relationships while hoping for a trade deal. The move impacts about \$50 billion of Indian Exports to the US, mainly aching labour - intensive sectors such as Textiles, Chemicals, Automobiles, Gems and Jewellery and the shrimp industry. 2. Bad scenario of International Market of Industries and Value of Export Goods is also laid down in the International Market. So, that our Export Order reduced continuously. The Red Sea conflict has disrupted Global Trade and Supply Chains due to attacks on Commercial Vessels. Ships are being rerouted around the Cape of Good Hope, increasing transit times and operational costs. 3. We have received earlier Extension on Dt. 07.05.2025 which has been expired on Dt. 13.09.2025 where we have got only 4 Months EOP Extension from RA. Also US imposed 50 percent tariffs which falls between Extended EO Period and our 90% of Export Orders has been cancelled which affected our target for fulfillment of Export Obligation within stipulated time period. However, we are trying to get the Export Order and we may fulfill the Export Obligation and hence, we require 6 Month Extension of Export Obligation Period.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any

genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 43 M/s. Medley Pharmaceuticals Limited, Maharashtra

F.No. HQRPRCAPPLY00001825AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorisation No. 0311030365 dated 23.01.2024.

Applicant Statement: The 1st EOP extension received from JDGFT-Mumbai is valid till 23.10.2025. We have completed 75% by quantity and 100% by value of Export Obligation (Statement of Export and Import Attached). Presently we are having Export Order to complete the Balance quantity of Export obligation. We therefore request for 2nd EOP Extension and we are ready to pay the Composition fee as per HBP 4.40 (k). We will be highly obliged on your intervention in approving our 2nd extension for further 6 months to complete the Balance Export Obligation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311030365 dated 23.01.2024 for a period of 24 months from the date of clearance of each import from Customs Authorities, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

(Action: Applicant/RA, Mumbai)

Case No.44 M/s. R K Products, Kannauj

F.No. HQRPRCAPPLY00001884AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Extension of EOP against Advance Authorisation No. 0611001998 dated 28/04/2023.

Applicant Statement: Request for 6-Month Extension of Export Obligation Period under Advance Authorization No. 0611001998 dated 28/04/2023 1) The complete paperwork for the finished product, including approvals from the Forest Department and Wildlife NOC, takes approximately two months for the applicant. 2) The time taken in

preparing for the export has caused a delay in exporting the remaining quantity. 3) The applicant requests this extension because, in the current competitive market, it is difficult to find buyers, and the applicant does not want to lose the existing buyer. 4) Delays in paperwork labour work for the remaining quantity due to festivals season. 5) Due to the uncertainty caused by the downturn in the international market.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided that this is not a PRC matter and firm shall approach the RA concerned for extension of EOP

(Action: Applicant/RA, Kanpur)

Case No.45 M/s. Chloride Metals Limited, Kolkata

F.No. HQRPRCAPPLY00001754AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorisation No. 0211005030 dated 01/09/2023.

Applicant Statement: This is with reference to the above subject, please note that we have fulfill the export obligation within over all validity. We have not made the import against the same Authorization and 890.00 M. T remaining import to be made. We are enclosing the Export & Import statement as a proof that we have made the exports. Sir, we have taken the revalidation of the above authorization till 01/09/2025, but was not able to import the full quantity due to imposing the tariff by US Govt. So, you are requested to kindly grant us the SIX months revalidation of the above Advance Authorization to Import the remaining quantity.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.46 M/s. Chloride Metals Limited, Kolkata

F.No. HQRPRCAPPLY00001755AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorisation No. 0211004993 dated 25.08.2023.

Applicant Statement: This is with reference to the above subject, please note that we have fulfill the export obligation within over all validity. We have made the part import against the same Authorization and 736.00 M.T, remaining import to be made. We are enclosing the Export & Import statement as a proof that we have made the exports. Sir, we have taken the revalidation of the above authorization till 25/08/2025, but was not able to import the balance quantity due to imposing the tariff by US Govt. So, you are requested to kindly grant us the SIX months revalidation of the above Advance Authorization to Import the remaining quantity.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.47 M/s. Chloride Metals Limited, Kolkata

F.No. HQRPRCAPPLY00001753AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorisation No. 0211004627 dated 22.06.2023.

Applicant Statement: This is with reference to the above subject, please note that we have fulfill the part export obligation within over all validity. We have made part made against the same Authorization and 569.00 M. T remaining import to be made. We are enclosing the Export & Import statement as a proof that we have made the exports. Sir, we have taken the revalidation of the above authorization till 22/06/2025, but we was not able to import the remaining quantity due to imposing the tariff by US Govt. So, you are requested to kindly grant us the SIX months revalidation of the above Advance Authorization to Import the remaining quantity

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.48 M/s. Phoenix Foils Private Limited, Mumbai

F.No. HQRPRCAPPLY00001766AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorisation No. 0311019263 dated 16/11/2022 and 0311019357 dated 18/11/2022.

Applicant Statement: We have been issued two Advance Authorisations bearing numbers 0311019263 dated 16.11.2022 and 0311019357 dated 18.11.2022 from the DGFT Office, Mumbai. We have already completed the export obligations under both authorisations within the stipulated time frame. However, we have been facing considerable challenges in completing the import obligations due to persistent global market instability. Over the past year, there have been significant fluctuations in raw material prices and reduced availability of essential inputs in the international market. Supply chain disruptions, shipping delays, and volatile foreign exchange rates have further compounded these issues, affecting procurement planning and import schedules. Despite our continuous efforts, the unpredictable global situation has made timely import completion extremely difficult. We were granted extensions of 12 months in each authorisation by DGFT Mumbai after applying for Revalidation of Advance Authorisation on the DGFT Portal. In view of the above, we humbly request the Committee to kindly grant a further revalidation period of six months from the date of approval to enable us to complete the remaining import obligations under the said Advance Authorisations. We would be grateful if our request could be considered favorably, taking into account the prevailing global challenges and their impact on supply and pricing conditions.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.49 M/s. Micron Platers, Mumbai

F.No. HQRPRCAPPLY00001798AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Revalidation finally expired and import could not do against Advance Authorisation No. 0311027174 dated 18/09/2023.

Applicant Statement: We are holders of Advance License No. 0311027174 dated 18/09/2023. Against this license, we were required to import Silver Bars of fineness not less than 0.995, and we have already fulfilled our export obligation by exporting Silver Carbonate. Since silver is a restricted item, the import process required additional compliances. We also had to get our HSN code amended in the Advance License from 71069220 to 71069221, as the same was updated in the DGFT system for silver bars of required fineness. During the import process, there were delays in confirmation of the proforma invoice and dispatch from our supplier, along with certain advance payment



clearance issues, which resulted in our inability to complete the import within the stipulated period. We have already obtained our Export Obligation Discharge Certificate (EODC) and remain fully compliant on the export side. However, due to the current high market prices, we will now be able to import only a reduced quantity compared to our original plan. In view of the above, we kindly request your approval for an extension of the import period under the said license. We remain committed to fulfilling all obligations, and if any penalty charges are applicable, we are willing to bear them. We sincerely request your kind support in granting us this relaxation so that we may complete the imports smoothly.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.50 M/s. AAACORP Exim India Private Limited, Mumbai

F.No. HQRPRCAPPLY00000986AM26

Meeting No.14AM26 held on 19.12.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0311020528 dated 06/01/2023.

This is a defer case of PRC Meeting No.10AM26 held on 26.08.2025 (Case No.26) wherein Committee defer the case and seek a detailed report from RA, Mumbai and comments of EGTF Division to take final decision.

Applicant Statement: PRC Request for License No. 0311020528 dated 06.01.2023 :- IEC Blocked at JNCH due to System-Pending EODCs, Export Obligations duly complete, import is unattainable. In light of the above, we humbly request the Policy Relaxation Committee (PRC) to kindly consider our case and direct for revalidation, We remain committed to full compliance and are ready to provide any additional documents or clarifications required in this regard.

Comments of EGTF Division were also seen.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

